# **GOVERNMENT OF INDIA** MINISTRY OF CIVIL AVIATION **RAJYA SABHA**

UNSTARRED QUESTION NO: 328 (TO BE ANSWERED ON THE 6<sup>th</sup> February 2023)

# CASES OF UNRULY BEHAVIOR BY DRUNK PASSENGERS ON VARIOUS **AIRLINES**

### 328. SHRI RAJMANI PATEL SHRI NARANBHAI J. RATHWA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether it is a fact that several cases of unruly behaviour and urinating incidents have come to the notice of Director General of Civil Aviation (DGCA) during the last one year;
- (b) if so, complete details of each case reported to DGCA during the last one year and action taken on each of those cases; and
- (c) whether DGCA is considering to limit the serving of liquor on flights due to misbehavior of drunk flyers and if not, reasons thereof?

## **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b) In last 01 year, a total of 63 passengers have been placed in "No Fly List" for such period, as recommended by the airline's Internal Committee, constituted in accordance with Civil Aviation Requirements (CAR), Section 3- Air Transport, Series M, and Part VI titled "Handling of unruly / disruptive passengers". These include 02 (two) incidents of urinating that have come to the notice of Directorate General of Civil Aviation (DGCA) in last 01 year.

As per the provision mentioned in CAR, a 'No Fly List' is maintained by DGCA containing specific information related to the passenger involved, contact details of identification documents, date of occurrence, sector, flight number, period of imposition of ban etc. The majority of passengers placed in "No Fly List" were for violation related to not wearing mask or not obeying the instructions of crew members.

As regards specific incidents related to urination, following action was taken by DGCA for non-compliance to applicable regulations:

- 1) AI-102 flight, New York to New Delhi dated 26.11.2022.
- (i) Financial Penalty of Rs.30,00,000/- (Rupees Thirty Lakh only) has been imposed on M/s Air India.
- (ii) Financial Penalty of Rs.3,00,000/- (Rupees Three Lakh only) has been imposed on Director Flight services of M/s Air India.
- (iii) License of Pilot in Command suspended for three months.

- 2) AI-142, Paris to New Delhi dated 06.12.2022.
- (i) Financial Penalty of Rs.10,00,000/- (Rupees Ten Lakh only) has been imposed by DGCA to M/s Air India.
- (c) Presently, there is no such proposal under consideration in DGCA.

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